Before The National Green Tribunal.
New Delhi

Annexture i-

SL No.	Date		Page No.
1	1-3-2024	Affidavit	1
2.	1-3-2024	Reply Against D.M. Report	1 - 5
3.	1-2-2024	R.T.i Application	6
4.	23-12-2023	D.M. Recording Audio Timing 13 Minute 15 second	

Date - 1-3-2024

C.S Gupta

Applicant

Chandra Shekhar Gupta
S/o Shri Kishan Gupta
103, Gali No-3
Sai Puram, Delhi Road
MEERUT (U.P)
M.No 8630828853

Before The National Green Tribunal
(U/s 26 of the National Green Tribunal Act 2010)
M.A. No. Of 2023
In
M.A. No. Of 26/2023
In
E.A. No. Of 14/2019
In
O.A. No of 736/2018

In The matter of:-

Chandra Shekhar Gupta — **Applicant**

Versus

State of Utter Pradesh — **Respondent**

Affidavit

I Chander Shekhar Gupta S/o Sh. Krishna Gupta R/o 103, Gali No – 3, Sai Puram, Delhi Road, Meerut (UP) do hereby solemnly verify and declare as under :-

That the content of the accompanying application are true and to the best of my knowledge and belief.

That the annexure are true copy of its original.

Deponent

Verification :

Verified at Meerut on 25/08/2023 that the affidavit are true and correct to the best of our knowledge and belief and nothing has been concealed there from nor any part of it is false.

Dated- 1 -3-2024

Deponent

NOTARY PUBLIC
GOVT. OF INDIA

1-3-2024
ATTESTED
AKHILESH KUMAR
NOTARY MEERUT

Before The National Green Tribunal.
Principal Bench, New Delhi

Chandra Shekhar Gupta — Applicant

Versus

State of Uttar Pradesh — Respondent

M.A. No. 61/2023
in
E.A No. 14/2019
in
O.A. No. 736/2018.

Subject :- 'सांई पुरम पब्लिक पार्क' पर दिनांक 23-1-2024 को जिला मजिस्ट्रेट, मेरठ द्वारा भेजी गयी रिपोर्ट पुरी तरह गलत है झुठी है आधार हीन है।

NOTE :- इसके कारण निम्नवार लिखे है।

1. दिनांक - 15-11-2018 को नैशनल ग्रीन ट्रिब्युनल नई दिल्ली, प्रिंसीपल बैन्च द्वारा आदेश पारित किया गया। तब भी जिला मजिस्ट्रेट, मेरठ द्वारा नही बताया गया कि मानचित्र सख्या - 61, मेरठ विकास प्राधिकरण के रिकार्ड में 4 Digits मे है।
2. दिनांक - 2-7-2019 को नैशनल ग्रीन ट्रिब्युनल, नई दिल्ली द्वारा आदेश पारित किया गया। तब भी जिला मजिस्ट्रेट, मेरठ द्वारा नही बताया गया कि मानचित्र सख्या - 61 मेरठ विकास प्राधिकरण के रिकार्ड मे 2 Digits मे नही 4 Digits मे है।

3. दिनांक 20-4-2023 को नैशनल ग्रीन ट्रिब्युनल नई दिल्ली द्वारा आदेश पारित किया गया। तब भी जिला मजिस्ट्रेट, मेरठ द्वारा नही बताया गया कि मानचित्र सख्या - 61 मेरठ विकास प्राधिकरण के रिकार्ड मे 2 Digits में न होकर 4 Digits मे है।

4. दिनांक - 23-7-2019 को जिला मजिस्ट्रेट, मेरठ के Advocate, Mr. Ankit Verma द्वारा नैशनल ग्रीन ट्रिब्युनल, नई दिल्ली को बताया गया कि पब्लिक पार्क पर अवैध रूप से कब्जा किये हुए व्यक्तियो ने मेरठ विकास प्राधिकरण के दवस्तीकरण आदेश के खिलाफ कमीशनर, मेरठ के यहाँ अपील पेन्डीग है। इसलिए पब्लिक पार्क का केस नैशनल ग्रीन ट्रिब्युनल मे नही सुना जा सकता है। तब भी जिला मजिस्ट्रेट, मेरठ द्वारा नही बताया गया कि मानचित्र सख्या - 61 मेरठ विकास प्राधिकरण के रिकार्ड मे 2 Digits मे नही 4 Digits मे है।

5. दिनांक 16-8-2023 को नैशनल ग्रीन ट्रिब्युनल नई दिल्ली द्वारा आदेश पारित किया गया। तब भी जिला मजिस्ट्रेट, मेरठ द्वारा नही बताया गया कि मानचित्र सख्या - 61 मेरठ विकास प्राधिकरण के रिकार्ड 2 Digits मे नही 4 Digits मे है।

P-2

दिनांक 23-12-2023 को जिला मजिस्ट्रेट, मेरठ द्वारा 'साई धुरम पब्लिक पार्क' पर चर्चा के लिए कैम्प कार्यालय पर मीटिंग बुलाई गयी। इस मीटिंग में प्रार्थी चन्द्र शेखर गुप्ता, C.A आकाश गुप्ता, M.D.A- OSD रंजीत सिंह, M.D.A- JE S.K. Gupta व Pollution- R.O, Bhuvan Yadav मौजूद थे। इस मीटिंग मे हुई बातचीत की रिकार्डिंग लिख रहा हूँ।

D.M, मेरठ - मुझे आपके खिलाफ कोई ने कार्यवाही करने को कहा है।

C. S. Gupta - तो आप मेरे खिलाफ कार्यवाही कर दीजिये मुझे यहाँ फिर किस लिए बुलाया है।

D. M - क्योंकि आपके पास जो नक्शा है M.D.A ने रिपोर्ट की है कि वो हमारे द्वारा जारी किया हुआ नही है। अब बताये

C. S. Gupta - साहब मैंने जब साई धुरम मे 1994 मे फेक्ट्री बनायी थी उस समय नक्शा निकाला था उसकी मेरे पास कापी रखी हुई है उसकी मैं फोरेसिंक जाँच करवा दुगाँ मैंने लिखकर भेज दिया है। आप फोरेसिंक जाँच करवा लिजिये मेरा कोई पर्सनल मैटर तो है नही पब्लिक पार्क के लिए लड रहा हूँ।

D.M - इसलिए बुलाया गया है। वो करना होता तो मैं N.G.T. मे रिपोर्ट लगाकर भेजदेता मैंने आपको इसलिए बुलाया है यह समझने के लिए आप कौनसा नक्शा लेकर घुम रहे है आप बताये की वो नक्शा फेक है

J. E - इस तरह का नक्शा नही है।

P-3 A

D. M- ऐसे ही बनते थे तो 61 नम्बर मानचित्र पर कौनसा मानचित्र चढा हुआ है।

O. S. D.- वो हमे नही पता

D. M - 61 नम्बर गायब हो गया 60 है 62 है कोई से भी है।

C. S. Gupta - वो नक्शे मगाँकर चैक कर लीजिये।

D. M - कोई से भी है

O. S. D - हमे नही पता।

D. M - फिर यहाँ क्यो आये हो मीटिंग के लिए

O. S. D - रिपोर्ट दी गयी है कि इस तरह का कोई नक्शा नही है हमारे पास

C. S. Gupta - सन 2000 में एक एप्लीकेशन दी गयी थी वो भी है मेरे पास जिसमे जिन्होने कब्जा किया हुआ है रघुवीर सिंह के भी साइन है शेरवो पेट्रोल पम्प के भी साइन है वो भी मै कोर्ट मे Summit करुँगा।

D. M. — ये अलग बात है अभी तो सिर्फ नक्शे की बात की वेलेडिटी पर कि ये नक्शा फर्जी है या नही

C. S. Gupta - साहब मे क्यो नक्शा फर्जी बनाउगाँ।

D. M - मै तो न्युट्रल पार्टी की तरह सुन रहा हुँ। कोर्ट मे रिपोर्ट सम्मीट करने के लिए।

C. S. Gupta - वो तो सन 2000 मे सारे रिकार्ड गायब करा दिये थे M. D. A से सन 2000 तक वहाँ पर नक्शा था जिन्होने पार्क पर कब्जा किया उन्होने वहाँ से M. D. A से नक्शा सहित सारे डाकुमेंट गायब करा दिये।

D. M. — 61 नम्बर पर कौनसा नक्शा है। 60 है 62 है

P-3 B

C. S. Gupta - यह कापी लाया हूँ।

D. M - इस टाइप का नक्शा नही होता था या आप ये कह रहे है कि इनका नक्शा फौर्ज है।

J. E - फौर्ज है।

D. M - ये कौनसा नक्शा था ऐसा कोई नक्शा जारी हुआ था कभी या अप्रुव किया गया कभी दो चीजे है। इस टाइप का नक्शा कभी बना तो होगा चाहे अप्रुव हुआ हो या ना हुआ हो या ये फिर इतना पुराना नक्शा फाईल लेकर बैठे होंगे।

C. S. Gupta - नक्शा तो बिल्कुल जर्रर (जरजर) हालत मे है मे जो वहाँ दुगाँ अगर जज साहब कहेंगे तो

D. M - वो ओरिजनल है।

C. S. Gupta - जी वो नक्शा मे उन्हे दे दुगाँ कि आप इसकी फौरेसिंक जायँ सी० बी० आई की लेब मे करा लीजिये।

J. E - इस नक्शे पर 61 नं० लिखा हुआ है।

D. M - इस तरह का कोई नक्शा है या नही इस तरह इस तरह ही नक्शे की नमबरींग चलते थे।

J. E - हाँ

D. M - मे ये कह रहा हूँ उस समय मानचित्र नम्बर ऐसे ही चलते थे।

D. S. D - J. E बताओ जी

D. M - मानचित्र सख्या ऐसे ही चढती थी

J. E - हाँ

D. M - जैसे इन्होने साल बोले है दिनांक 30-12-82 से 29-12-85 तक

O. S. D - ऐसे ही बनते थे।

P-3 C

O.S.D.- 61 नम्बर पर कोई और नक्शा है ये नही है

D.M. – जो भी नक्शा है उसकी आप डिटेल दीजिये मुझे जवाब देना है कोर्ट में

D.M ने V.C.-M.D.A, अभिषेक पाण्डे को कॉल करके यह कहा कि - आंई पुरम वाले केस मे 61 नम्बर मानचित्र दिया इस 61 नम्बर पर कौनसा नक्शा चढा हुआ है J.E ने कहा है कि इसी तरह नक्शे पर नम्बर चढते थे ऐसे ही पास होते थे लाइक सीरियल नम्बर 58-59-60-61-62 ऐसे ही होगा तो 61 पर कोई और नक्शा होगा कोर्ट मे Again put up that thing तो कोर्ट पुछेगा कि क्या चीजे चेक की तो You have to ask that department मुझे लाके बताओ कि उस साल मे रजिस्टर या जो भी उस साल मे सीरियल नम्बर उस दिनांक में 30-12-1982 इस दिनांक मे जो रजिस्टर या सीरियल नम्बर वो निकाल के लाओ तो हमेशा मेन्टेन तो करेगा ही तो पता चलेगा ही कि 61 पर कौनसा नक्शा जारी किया था अगर तुम्हे 59-60 मिल रहा है तो कही न कही इशु है नही इसलिए तो मैंने J.E से पुछा था कि Sequence तो ऐसे ही जारी होते थे नार्मल नक्शे जारी कर रहे हो नार्मल सीक्वेंस तो होगा ही हर साल तो Sequence तो होता ही है कि We have to Cheque कलेरीफाइ की नीचे से रिपोर्ट लगाने की बात नही है Simple सी बात है कि ये तुम्हारी जिम्मेदारी नही है कि किसने गायब किया था नही कोर्ट मे जो रिपोर्ट जायेगी वो डुपलीकेट डायरी क्योकि नीचे वालो ने जो तुमसे पहले किसी ने गडबडी कर दी है तुम्हे भी बहुत ढंग से क्योकि कोर्ट मे एक कागज लगाना वो भी आना और एक गडबडी फिर मिलना तो तुम सब पर Obligation आ जायेगा तुम पुरा टाइम लो क्योकि नीचे वाले तो घुमायेंगे ही

Note!- दिनांक 23-12-2023 की बातचीत की रिकार्डिंग 13मिनट 15 सें० की है

P-3 D

6. मैंने दिनांक 1-2-2024 को जन सूचना अधिकारी, मेरठ विकास प्राधिकरण में मैंने मानचित्र सरूप $\frac{60}{125}$ - (3331) $\frac{61}{125}$ - (5) व $\frac{62}{127}$ (3338) जो दिनांक 23-12-2023 को जिला मजिस्ट्रेट, मेरठ द्वारा N.G.T को रिपोर्ट भेजी गयी है उपरोक्त तीनो मानचित्र की प्रति देने के लिए निवेदन किया था। तथा 30 दिन बीतने के बाद भी कोई जानकारी नही दी गयी है। V. E M.D.A - अभिषेक पाण्डे को बार बार काल करने पर भी काल रिसीव नही कर रहे है अभिषेक पाण्डे का C.U.G No. 9068884432 है

निष्कर्ष

1. प्रभु का शुक्र है कि दिनांक 23-12-2023 को जिला मजिस्ट्रेट, मेरठ दीपक मीणा द्वारा पब्लिक पार्क पर बुलायी मीटिंग की बातचीत की 13 मिनट 15 सैकिंड की काल रिकार्डिंग मेरे पास मौजुद है।

2. जिला मजिस्ट्रेट, मेरठ दीपक मीणा द्वारा प्रार्थी चन्द्र शेखर गुप्ता को पुरी तरह से फसाने की कोशिश की गयी है। N.G.T कोर्ट को गुमराह किया गया।

3. जिला मजिस्ट्रेट- मेरठ दीपक मीणा द्वारा N.G.T कोर्ट को भेजी रिपोर्ट में अपने पद का दुरुपयोग किया गया है

4. जन सुचना अधिकारी, मेरठ विकास प्राधिकरण से तीनो मानचित्र की प्रति उपलब्ध कराने के लिए आवेदन करने पर भी नही दी गयी है।

P-4

प्रार्थना

1. जिला मजिस्ट्रेट- मेरठ दीपक मीणा द्वारा N.G.T कोर्ट को झुठी रिपोर्ट देने के लिए दण्डित करे।

2. प्रार्थी द्वारा सुचना के अधिकार के तहत मेरठ विकास प्राधिकरण से माँगे गये तीनो मानचित्र की मुल प्रति N.G.T कोर्ट मे मगँवाकर आधे हिस्से को N.G.T कोर्ट मे जमा करे और बाकी आधे हिस्से की फोरेसिंक जाँच केन्द्रीय जाचँ ब्युरो की CFSL मे कराने का आदेश पारित करें।

3. प्रार्थी के पास मौजुद मानचित्र सख्या- 61 की भी फोरेंसिक जाँच केन्द्रीय जाचँ ब्युरो की C.F.S.L मे कराने का आदेश पारित करे। प्रार्थी द्वारा CFSL मे जाकर जानकारी करने पर बताया गया कि कोर्ट के आदेश पर मानचित्र सख्या- 61 की जाचँ की जायेगी। यह जाचँ न्याय हित मे जरुरी है।

4. प्रार्थी पिछले 25 वर्षो से 'सांईपुरम पब्लिक पार्क' को कब्जा मुक्त कराने के लिए लड रहा है। यह मेरा निजी मामला नही है।

हिन्दी और इगलिंश मे लिखे पत्र मे भुलवश हुई गलती के लिए क्षमाप्रार्थी है।

दिनांक- 1-3-2024

चन्द्र शेखर गुप्ता
103, गली नं०-3
सांईपुरम, दिल्ली रोड, मेरठ
M.No. 8630828853
Mail id- guptu9566@gmail.com

P-5

जन सूचना अधिकारी
मेरठ विकास प्राधिकरण, मेरठ उ० प्र०
सूचना का अधिकार अधिनियम-2005 की धारा-2 (एफ० आई० जे०)
10 और 22 के अन्तर्गत सूचना प्राप्ति हेतु आवेदन

श्री मान जी

1. मानचित्र सख्या - $\frac{60}{125}$ - (3331)

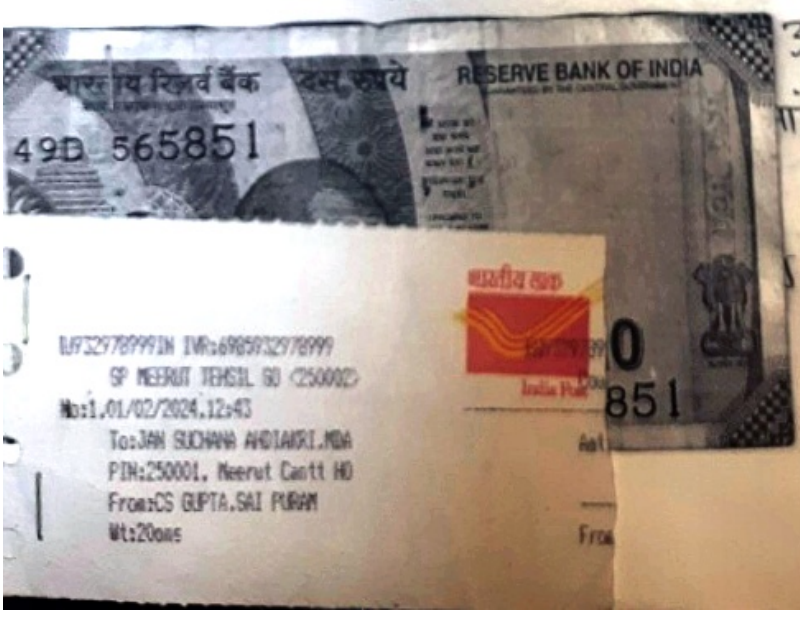
2. मानचित्र सख्या - $\frac{61}{125}$ (5)

3. मानचित्र सख्या - $\frac{62}{127}$ (3338)

श्रीमान जी उपरोक्त तीनो नम्बर के मानचित्र देने की कृपा करे।
और उपरोक्त तीनो मानचित्र की मुल प्रतिया प्रार्थी को MDA कार्यालय मे बुलाकर तीनो मानचित्र दिखाकर उसके बाद फोटो कापी देने की कृपा करे। पत्र के साथ जिला मजिस्ट्रेट, मेरठ द्वारा N.G.T को P-109 की कापी भी भेज रहा हुँ।
आवेदक पत्र के साथ शुल्क के रूप मे दस रुपये सख्या - 49D-565851 सलंग्न कर रहा हुँ।

दिनांक - 1-2-2024

आवेदक
चन्द्र शेखर गुप्ता
स/o स्वर्गीय श्रीकिशन गुप्ता
3, गली नं०-3
साई पुरम, दिल्ली रोड
मेरठ उ० प्र०
मो० 8630828853



P-6

Before The National Green Tribunal
Principal Bench, New Delhi

Chandra Shekhar Gupta — **Applicant**

Versus

Stale of Uttar Pradesh — **Respondent**

M.A. NO. 61/2023

in

E.A No. 14/2019

IN

O. A No. 736/2018.

Subject: **The report on 'Sai Puram Public Park' sent by the District Magistrate, Meerut dated 23-12-2024 is completely wrong and has false grounds.**

NOTE:- **Reason for point wise is written**

1. Even after the order was passed by National Green Tribunal New Delhi Principal Bench on 15-11-2018, it was not told by the District Magistrate, Meerut that Map Number - 61 is in 4 Digits in the records of Meerut Development Authority.

2. Order passed by National Green Tribunal, New Delhi on Date- 2-7-2019. The body not disclosed by Meerut is also in 2 Digits - 4 Digits in the records of District Magistrate Map Number- 61 Meerut Development Authority.

3. Order passed by National Green Tribunal New Delhi on 20-4-2023. Yet the District Magistrate, Meerut NGT was not told that Map No. 61 is in the records of Meerut Development Authority. Not in 2 Digits but in 4 Digits

4. On date-23-7-2019, Advocate of District Magistrate, Meerut, Mr. National Green Tribunal, New Delhi was told by Ankit Verma that the persons who had illegally occupied the public park have filed an appeal with the Meerut Commissioner against the demolition order of the Meerut Development Authority. Therefore, the case of public park cannot be heard in the

P-1

National Green Tribunal. Even then the District Magistrate, Meerut did not tell that the map of Saryan-61 is in the records of Meerut Development Authority in 2 digits and not in 4 digits.

5. The order was passed by National Green Tribunal New Delhi on 16-8-2023. Yet the District Magistrate, Meerut was not informed that the map number - 61 in the records of Meerut Development Authority is in 2 digits and not in 4 digits.

On 23-12-2023, a meeting was called by the District Magistrate, Meerut at the Camp Office to discuss 'Sai Puram Public Park'. In this meeting, applicant Chandra Shekhar Gupta, C.A Akash Gupta, M.D.A-OSD Ranjit Singh, M.D.A-JE S.K. Gupta of Pollution-Ro, Bhuvan Yadav were present. I am writing the recording of the conversation held in this meeting.

D.M, Meerut - The court has asked me to take action against you.

C. S. Gupta - So you take action against me, why have you called me here again?

D. M- Because the map you have, M.D.A has reported that it is not issued by us. tell us now

C.S. Gupta- Sir, when I threw in Sai Puram in 1994. I had prepared the map at that time, I have a copy of it, I will get it sent to forensics, I have sent it in writing. You go to forensics and get it done, it is not a personal matter of mine, I am fighting for a public park.

D-M- That's why it is called. If I had to do that, I would go to N-G.T. I would have filed a report and sent it. I have called you to understand which map you are carrying. Please tell me that the map is fake.

J.E- There is no such map.

D. M- If they were made like this then which map is on map number 61?

O.S.D. We don't know that

D.M- 61 number has disappeared, 60 is 62, is it from any one.

C. S. Gupta - Get those maps and check them.

P-2

DM- It's from anyone

O.S.D- We don't know.

D-M- Then why have you come here for the meeting?

O.S-D- It has been reported that we do not have any such map.

C.S. Gupta - An application was given in the year 2000, that too I have, in which those who have occupied Sheikho Vehole, Raghuveer Singh Pump also have their signatures, that too, I will summit in the court.

D. M.- This is a different matter, now only the validity of the map is discussed whether this map is fake or not.

C. S. Gupta - Sir, why should the map be fake?
D. M- I am listening as a neutral party. To submit the report to the court.

C. S. Gupta- All the records were confiscated from M. D.A in the year 2000. Till 2000, the map was there and those who captured the park, they confiscated all the documents including the map from M. D.A.

D. M. - Which map is on number 61 ? 60 and 62 is present

C. S. Gupta- I have brought this copy.

DM- There was no map of this type or are you saying that their map is forge.

JE- Forge.

D. M- Which map was this? Was such a map ever issued or published? These are two things. This type of map must have been made sometime, whether it was approved or not, or it must have been a fake map of such an old one.

C.S. Gupta - The map is in very dilapidated condition, which I will add there if the judge asks.

D. M- That is original.

P- 3

C.S. Gupta - Yes, I will give them that map so that you can go and get its forensic done in the CBI lab.

J. E- Number 61 is written on this map.

DM: Is there any such map or not? This is how the numbering of maps used to be done.

J. E- Yes

DM- I am saying that at that time map numbers used to work like this.

0.S.D- J.E Tell this.

D. M- Map numbers used to climb like this

JE- Yes

D.M - Like he has said the years from 30-12-82 to 29-12-85

O.S.D- used to be made like this.

O.S. D.- There is some other map on number 61, it is not

D.M. - Please give the details of whatever map you have, I have to answer in the court.

Phone Call By DM to V.C.. M.D.A-

Abhishek Pandey and said that - In the case of Sai Puram, the number map was given, which map is numbered on this 61, it is said in J.E that this is how the numbers used to be on the map, this is how they used to pass like Serial number is 58-59-60-61-62 if it is like this then there will be some other map on 61 in the court again putop that thing then someone will ask what things have been checked then you have to ask that department bring me and tell me that registered in that year Or whatever serial number in that year, on that date 30-12-1982, whatever register or serial number you bring out on this date, it will always be maintained, then you will definitely know which map was issued on 61. If you get 59- If you are getting 60 then somewhere

P-4

It is not so because you are issuing the sequence like this. I had asked J.E that normal maps were issued, there will be a normal sequence, every year there is a sequence that we have to check, there is no need to post the report from below to clarify. It is a simple thing that it is not your responsibility whether who sang or not, the report that will be sent to the court is a duplicate diary because the people below you have messed you up in many ways as someone before you has done it because a paper has to be filed in the court. If you also come and meet again if something goes wrong, then it is your obligation to all of you.

It will come, you take the whole lesson because the people below will definitely rotate it. Note 1- Recording of the conversation dated 23-12-2023.13 minute is 15 sec

6. On 1-2-2024, I applied for Map No. 70-(3331) to the Public Information Officer, Meerut Development Authority.

60/125 (3331) 61/125 (5) and
62/127 (3338)

Which report has been sent to District Magistrate, Meerut Lara N.G.T on 23-12-2023? A request was made to give copies of the above three maps.

And even after 30 days, no information has been given. V. M.DA - Even after repeatedly calling Abhishek Pandey, he is not getting any response. 8.75 No. 906 is 8884432

P-5

Conclusion

1. Thank God that I have a call recording of 13 minutes 15 seconds of the conversation of the meeting called by District Magistrate, Meerut Deepak Meena at the public park on 23-12-2023.

2. District Magistrate, Meerut Deepak Meena has made a complete attempt to trap the applicant Chandra Shekhar Gupta. N.G. T The court was misled.

3. District Magistrate Meerut Deepak Meena has misused his position in the report sent to the NGT Court.

4- Even after applying to the Public Information Officer, Meerut Development Authority for providing a copy of all three maps, it has not been provided.

Prayer

1. District Magistrate - Meerut should punish Deepak Meena for giving false report to the NGT court.

2. Order to get the original copies of the three maps sought by the applicant from the Meerut Development Authority under the Right to Information, half of them should be deposited in the NGT court and the forensic investigation of the remaining half should be done in the CFSL of the Central Government Neuro. Pass.

3. Forensic investigation of Map No. 61 present with the applicant was also done by Central Investigation Bureau's C.F. Pass order to get it done in S.L. When the applicant went to CFSL and inquired, it was told that Map No. 61 would be investigated on the orders of the court. This is necessary in the interest of justice.

4. The applicant has been fighting to free 'Saipuram Public Park' from encroachment for the last 25 years. This is not my personal matter.

We apologize for the accidental mistake in the letter written in Hindi and English.
Date- 1-3-2024

Date : 01-03-2024

Chandra Shekhar Gupta
103, street no-3
Sai Puram, Delhi Road, Meerut
M.No. 8630828853
Mail9d-gupta 9566@gmail.com

P-6